

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No. 239/2017

IN THE MATTER OF:

Seahawk Container Line Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Applicant/petitioner: Mr. Nityanand Singh, Ms. Leena Saxena,
Advocates with Ms. Megha Gaba, Company
Secretary

For the ROC/RD(Delhi): Mr. Manish Raj, Company Prosecutor

For the Income Tax Dept.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates

ORDER

Learned counsel for the appellant undertakes to supply copy of the complete paper book to learned standing counsel for the Income Tax Department. Reply by the Registrar of Companies and the Income Tax Department shall be filed within two weeks with a copy in advance to the learned counsel for the appellant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondents.

List for further consideration on 05.02.2018.


(M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet